

Dx. 4523/94

fixed for AH
on 30/1/95.

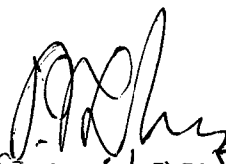
Done
28/1/95

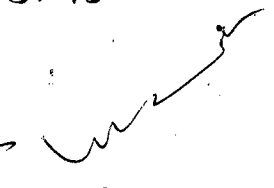
Dr. Registrar

Dated: 30.1.95 (1)

Shri G.D. Samant, Counsel for
the applicant.

Notice before admission,
returnable on 20.3.95.


(P.P. Srivastava)
M(A)


(M.S. Deshpande)
NC.

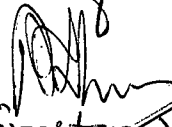
Dated: 20.3.95 Sl. No. 9

Shri G.D. Samant for the
applicant. None for the respondents
although they were served.

The present application was
proceeded by a representation dated
31.3.94, a copy of which is filed at
Annexure - M. Shri Samant for the
applicant states that that representation
has still not decided.

We direct the respondents to
decide that representation within four
months from the date of communication
of this order, with liberty to the
applicant to approach the Tribunal
should he feels aggrieved by the
decision taken.

With these directions the OA is
disposed of.


(P.P. Srivastava)
M(A)


(M.S. Deshpande)
NC

Notices issued to
Applicant/Respondents on

1/2/95

Year
22/2

dt. 20.3.95

Order/Judgment despatched
to Applicant/Respondent (s)
on 17/4/95


19.4.95

V.P.
9

m.j.